

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

RA No.09/2007 in OA No.253/2006.

Jaipur, this the 26th day of September, 2007.

1. H. S. Nagpal
S/o Shri Harman Singh Nagpal,
Aged about 39 years,
R/o 12/149, Malviya Nagar,
Jaipur 302017.
2. Ravi Shanker
S/o Shri Netrapal Singh,
Aged about 40 years,
R/o 3, Vaidya Vatika,
New Sanganer Road,
Sodala, Jaipur.
3. Rajesh Kumar Sharma
S/o Shri Vishnu Dutta Sharma,
Aged about 39 years,
R/o Railway Quarter No.299/4
Railway Colony,
Jaipur.

... Applicants.

vs.

1. Union of India through
General Manager,
North Western Railway,
Hasanpura Road,
Jaipur.
2. Chief Administrative Officer (Construction),
North Western Railway,
Opposite Railway Hospital,
Hasanpura Road,
Jaipur.
3. Divisional Railway Manager,
North Western Railway,
Power House,
Jaipur.

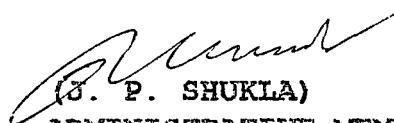
... Respondents.

: ORDER (By Circulation) :



The sole ground taken by the respondents in this Review Application is that while recording the judgment in the Original OA, it has been recorded that the applicant as well as respondents are agreed to a particular previous judgment which has been followed by this Tribunal. The respondents in the Review Application now alleged that in fact the counsel for the respondents never agreed nor prayed for such decision, rather he has not disputed the applicability of this decision dated 4.5.2007 passed in OA No.278/2006 in the present OA as well.

2. In our view if the application of a judgment is not disputed, even if, the Tribunal has recorded that the respondents have accepted the existence of judgment on the same point, that does not amount to a concession given by the respondents. However, the previous judgment given by this Tribunal remains binding and since the decision has been taken accordingly. So no review is maintainable. The Review Application is, therefore, dismissed.



(S. P. SHUKLA)
ADMINISTRATIVE MEMBER



(KULDIP SINGH)
VICE CHAIRMAN